

आयकर अपीलीय अधिकरण, 'ए' न्यायपीठ, चेन्नई।  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
'A' BENCH: CHENNAI**

श्री अब्राहम पी. जॉर्ज, लेखासदस्य एवं  
श्री धुव्वुरु आर.एल. रेड्डी, न्यायिक सदस्य के समक्ष  
**BEFORE SHRI ABRAHAM P.GEORGE, ACCOUNTANT MEMBER AND  
SHRI DUVVURU RL REDDY, JUDICIAL MEMBER**

आयकर अपील सं./ITA No.499/Chny/2018  
निर्धारण वर्ष /Assessment Year: 2016-17

Shri M.Ramarathinam,  
Prop. M/s.Century Offset Works,  
6, Pallapatti Road,  
Thiruthangal (Via)  
Sivakasi-626 130.

**Vs.** The Income Tax Officer,  
TDS Ward, Madurai.

**[PAN: AAPPR 9829 M]**

(अपीलार्थी /Appellant)

(प्रत्यर्थी /Respondent)

अपीलार्थी की ओर से/ Appellant by

: None

प्रत्यर्थी की ओर से /Respondent by

: Mr.AR.V.Sreenivasan, JCIT

सुनवाई की तारीख/Date of Hearing

: 15.10.2018

घोषणा की तारीख /Date of Pronouncement

: 16.10.2018

**आदेश / O R D E R**

**PER ABRAHAM P.GEORGE, ACCOUNTANT MEMBER:**

This is an appeal filed by the assessee directed against the order dated 14.12.2017 of the Commissioner of Income tax (Appeals)-2, Madurai.

2. Assessee has filed a prayer for considering the written submissions filed by him. However, we find that the assessee has failed to rectify the following defects pointed out by the Registry:

1. Order of AO u/s.154 not filed.
2. Tribunal fee not paid under sub-head 'others'.
3. Form 26AS to be filed.

Unless the above defects are rectified by the assessee, the appeal cannot be adjudicated.

3. In the result, the appeal filed by the assessee is dismissed in limine.

Order pronounced on the 16<sup>th</sup> day of October, 2018, in Chennai.

**Sd/-**

(धुव्वुरु आर.एल. रेड्डी)

**(DUVVURU R.L. REDDY)**

न्यायिक सदस्य/**JUDICIAL MEMBER**

**Sd/-**

(अब्राहम पी. जॉर्ज)

**(ABRAHAM P.GEORGE)**

लेखा सदस्य/**ACCOUNTANT MEMBER**

चेन्नई/Chennai,

दिनांक/Dated: October 16, 2018.

TLN

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF